

~ITEM NO.7

COURT NO.5 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).34376/2016
(Arising out of impugned final judgment and order dated 30/05/2016
in SA No. 1099/2014 passed by the High Court of Judicature at
Allahabad)

CHANDRA KANTA JAWAHAR LAL PUBLIC

CHARITABLE TRUST & ORS. Petitioner(s)

VERSUS

QUEENIE ROHATGI

Respondent(s)

(with interim relief and office report)

Date : 08/12/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Ms. Malini Poduval, AOR

For Respondent(s) Mr. Rajiv Dutta, Sr. Adv.

Mr. Diggaj Pathak, AOR

Ms. Prachi Johr, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Tag with SLP(C) No.34779 of 2016.

(SANJAY KUMAR-I)

(JASWINDER KAUR)

AR-CUM-PS

COURT MASTER